

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

STARRED QUESTION NO:557  
ANSWERED ON:06.05.2013  
PF FACILITIES TO WORKERS  
Ahir Shri Hansraj Gangaram

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether an employer having more than 20 workers is required to grant the benefits of Provident Fund (PF) Scheme to the workers;
- (b) if so, the details thereof;
- (c) whether cases of depriving workers of the benefits of PF by industries and business entities have come to the notice of the Government;
- (d) if so, the details thereof, State/UT wise; and
- (e) the action taken thereon?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.557 FOR 06.05.2013 REGARDING 'PF FACILITIES TO WORKERS' BY SHRI HANSRAJ G. AHIR.

(a) & (b) All such factory/establishment engaged in any industry specified in schedule - I of the Act and such classes of other establishments as notified by the Central Government from time to time and employing 20 or more employees come under the purview of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. All eligible employees of such establishments are enrolled and extended the benefits of social security under Employees' Provident Funds Scheme, 1952, Employees' Deposit Linked Insurance Scheme, 1976 and Employees' Pension Scheme, 1995.

(c) to (e) As and when such cases are noticed, action provided under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 and Schemes framed thereunder are initiated against the delinquent employers. State-wise details of action taken under various provisions of the Act and the Schemes against such establishments/employers as on 31.03.2012 are at Annex- 'A', 'B' & 'C'.